

IN THE SUPREME COURT OF INDIA

EXTRAORDINARY CIVIL JURISDICTION

I.A.NO.3

IN

WRIT PETITION (CIVIL) NO.35 OF 2007

P.V.INDIRESAN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

ORDER

I.A.NO.3:

The applicants have prayed for two reliefs in this application. This application is an off-shoot of the judgment passed by the Constitution Bench of this Court on 10th April, 2008. A question had been raised in this application as to what should be the extent of cut-off marks for admission of students of O.B.C.s in the central educational institutions. Having heard learned Solicitor General of India and learned senior counsel on both sides and also having regard to the observations made in the judgments pronounced by this Court, we make it clear that the maximum cut-off marks for O.B.C.s be 10% below the cut-off marks of general category candidates.

We are told that in many of the central educational institutions the seats which are to be filled up by O.B.C. candidates are still remaining vacant. These institutions may endeavour to fill up these vacant seats by other eligible students at the earliest i.e. at least by the end of October,

2008 observing inter se merit of the candidates. All other rules and regulations regarding admissions shall be strictly followed.

The application is disposed of accordingly.

I.A.No.4:

List in the 3rd week of November, 2008.

.....CJI.
(K.G. BALAKRISHNAN)

.....J.
(Dr.ARIJIT PASAYAT)

.....J.
(C.K. THAKKER)

.....J.
(R.V. RAVEENDRAN)

.....J.
(DALVEER BHANDARI)

NEW DELHI;

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14TH OCTOBER, 2008.

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ITEM NO.301
(P.H.)

COURT NO.1

SECTION PIL

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

IA 3 in WRIT PETITION (CIVIL) NO(s). 35 OF 2007

P.V.INDIRESAN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(With appln(s) for directions and clarification of the judgment and order dated 10.04.2008 and office report)

AND

I.A.NO.4 (Appln .(s) for directions)

Date: 14/10/2008 These appln.(s) were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE C.K. THAKKER
HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s) Mr.K.K.Venugopal, Sr.Adv.
applicant(s) Mr.Gopal Sankaranarayanan, Adv.
Mr.Ankur Talwar, Adv.
Mr. Vikas Mehta,Adv.

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For Respondent(s) Mr.G.E.Vahanvati, Sol.Genl.of India
Mr.A.Subba Rao, Adv.
Mr.A.Mariarputham, Adv.
Mrs.Sushma Suri, Adv.

Mr. Nikhil Nayyar,Adv.

UPON hearing counsel the Court made the following
ORDER

I.A.NO.3:

Application is disposed of, in terms of the signed order.

I.A.No.4:

List in the third week of November, 2008.

(G.V.Ramana)
Court Master
(signed order is placed on the file)

(Veera Verma)
Court Master